

LOK SABHA DEBATES

Date: 27.11.2011

(Part II—Proceedings other than Questions and Answers)

133

134

LOK SABHA

Wednesday, 17th November, 1954

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]
QUESTIONS AND ANSWERS

(See Part I)

11-56 A.M.

PAPERS LAID ON THE TABLE
DELIMITATION COMMISSION FINAL
ORDERS NOS. 17, 18 AND 19

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following Orders under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:

(i) Delimitation Commission, India, Final Order No. 17, dated the 22nd September, 1954. [Placed in Library. See No. S-414/54.]

(ii) Delimitation Commission, India, Final Order No. 18, dated the 23rd September, 1954. [Placed in Library. See No. S-415/54.]

(iii) Delimitation Commission, India, Final Order No. 19, dated the 4th October, 1954. [Placed in Library. See No. S-416/54.]

OPINIONS ON INDIAN ARMS (AMENDMENT) BILL

Shri U. C. Patnaik (Ghumsur): I beg to lay on the Table a copy of Paper No. V containing opinions on the Indian Arms (Amendment) Bill, 1954, which was circulated for the purpose of eliciting opinion thereon 481 LSD.

by the 31st August, 1954. [Placed in Library. See No. S-417/54.]

PETITION RE: CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

Secretary: Sir, under Rule 178 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I have to report that a petition as per statement laid on the Table has been received relating to the Bill to amend the Code of Criminal Procedure, 1898, which was introduced in the House on the 27th April, 1954, by Dr. Kailas Nath Katju.

STATEMENT

Petition relating to the Bill to amend the Code of Criminal Procedure, 1898, which was introduced in the House on the 27th April, 1954, by Dr. Kailas Nath Katju.

| No. of signatories. | District or Town | State | No. of Petition |
|---------------------|------------------|-------|-----------------|
| 1 | Delhi | Delhi | 39 |

BUSINESS OF THE HOUSE

PURPORT OF GOVERNMENT BILLS PROPOSED TO BE INTRODUCED IN A SESSION

Dr. Lanka Sundaram (Visakhapatnam): May I draw your attention and also the attention of the House to the Lok Sabha Bulletin No. 1649, dated 8th November 1954, particularly Part C reading 'New Bills to be introduced'? There are about thirty Bills listed in that Part. The column 'Purport of the Bill' has been left, in a preponderating number of cases, completely vague. I draw

[Dr. Lanka Sundaram]

attention particularly to the Preventive Detention (Amendment) Bill, the Constitution (Fourth Amendment) Bill, etc. as samples. As you know, Sir, the accepted practice is for the House to be made aware of the purport of these Bills, and the column is clear enough on this point. I have reason to believe, if you permit me to say so, that even the Lok Sabha Secretariat is not aware of the purport of some of the Bills sought to be introduced—as I said, they are thirty in number—for that matter, the Business Advisory Committee, which under your chairmanship has got to allot time, so that the entire legislative programme of Government is reasonably put through. I hope you will devise a procedure whereby the information which is necessary, even according to the column of the Bulletin I referred to just now, will be made available, so that towards the end of the session, there is no attempt to rush through legislation in a hasty manner.

Mr. Speaker: I would like to know from the hon. Minister whether he could give some more information.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With regard to certain legislations, I quite agree there is scope for it, and we shall supply complete information. But with regard to some other things, I think it is not possible for Government always to supply this information, because at the last moment, we want to have some new things incorporated in the Bills. If the information is supplied now, the hon. Member can take exception on this point, saying, because this work was not regarded as the purport of the Bill, therefore, it is a new thing, so why should this matter be taken up, etc. That is our difficulty also. (*Inter-ruptions*).

12 Noon

Mr. Speaker: There is no scope for talk on this. I know certain points, and, if the hon. Members have to make out certain other points they may. All that is meant, I think, is

that when the name of a Bill is mentioned, against that, a summary of the Bill should be given as a pointer to the subjects with which the Bill is going to deal. In case any further revision or any further amendment is necessary, that will take care of itself. I think it cannot be objected to on the ground that the summary did not disclose it here. The summary should be, as far as possible, not a very comprehensive or long one but sufficient to give an idea as to what it is that the Government is contemplating. I understand that is the only point, and, as the hon. Minister for Parliamentary Affairs said that he can do it for some, he can as well do it for others also; in view of the explanation that I have given, nobody is going to object that the Government did not say it in the summary.

Shri T. K. Chaudhuri (Berhampore): May I draw your attention in this connection to the fact that fairly extensive summaries of these Bills have been appearing in the Press and if it is possible for them to obtain these why is it not possible for the hon. Minister to give us some summary and to take this House into confidence?

Shri K. K. Basu (Diamond Harbour): May I make one more observation, exactly on this point? Before various matters are being discussed in the House, we would request you at least to give us an idea as to what actually the Government intends to get through and what it wants to include in the business. Our experience in the past is that there is hardly any chance to get through many of the matters. We would like to know exactly the lines on which the Government want to proceed.

Mr. Speaker: The procedure that we are trying to develop is this. The Government give a comprehensive list of the legislation that they propose to bring before the House. Then they arrange priorities and, ultimately, when the Business Advisory Committee sits for the allocation of time, the whole thing is discussed in the

Business Advisory Committee and, I think, due notice of it is being given. The hon. Members need not take it that all the 30 or 40 Bills are going to be taken up in this session. Nothing of that kind; but, it gives them long time to consider these Bills.

Shri K. K. Basu: The difficulty is this. In this list, there is mention that the Company Law Bill is going to be put through in this session. Unfortunately, I am a member of the Select Committee and I know that there is hardly any time for even presenting the report of the Select Committee. That is why.....

Mr. Speaker: If the hon. Member presumes, he presumes well; then it is not going to be taken up.

Order, order, now let us proceed to the further business.

ALLOCATION OF TIME FOR CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

Mr. Speaker: I have to inform the House that the Business Advisory Committee met yesterday for allocation of time for the disposal of the Code of Criminal Procedure (Amendment) Bill as reported by the Joint Committee.

The Committee agreed to allocate 55 hours for the disposal of this Bill inclusive of the time taken in the House yesterday. The Committee recommended that this allocation of 55 hours may be spread over the three stages of the Bill as follows:—

1. Motion for consideration—15 hours.
2. Clause by clause consideration—35 hours.
3. Third reading—5 hours.

A Sub-committee has been appointed to allot time to various clauses of the Bill and amendments and its report will be submitted to the House later.

I shall now ask the Minister of Parliamentary Affairs to move a

formal motion with regard to the approval of this report by the House.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to move that this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Code of Criminal Procedure (Amendment) Bill, which has been announced by the Speaker today.

Mr. Speaker: The question is:

“That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Code of Criminal Procedure (Amendment) Bill, which has been announced by the Speaker today.”

The motion was adopted.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—contd.

Mr. Speaker: We will now proceed with the consideration of the motion that the Bill further to amend the Code of Criminal Procedure, 1898, as reported by the Joint Committee, be taken into consideration.

There will also be the further consideration of the amendments for circulation of the Bill for eliciting opinion thereon and for re-committing the Bill to the Joint Committee moved by Messrs. Vallatharas and Gopalan.

Here, I may also invite the attention of the Members to the fact that Pandit Thakur Das Bhargava, a member of the Panel of Chairman, has certain amendments in his name; and, as he was in the Chair while the consideration motion was taken up, he could not move them. He will move them today when he is called upon to do so and hon. Members who wish to speak on the motion might, therefore, take it that those amendments are also before the House.

Shri Syamnandan Sahaya (Muzaffarpur Central): This motion which Pandit Thakur Das Bhargava was to